CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR
Caravs Building, 15, Civil Lines. Post bag No. 6, JABALPUR - 482 001

Dat	ed 15/10/2009
Registration No. C.C.P.	No 81/2004
Shu Ninankar Singh	Applicant (s)
VERSUS	
Shu Avni Vaish	Respondent (s)
A copy of the ORDER dated 12/10/2004 passe	ed by the Hon'ble
in the above mentioned case is forwarded herewith for necessary action.	
	19
I I	Deputy Registrar (J)

12.10.2004

Tribunal

To.

None for the applicant.

The applicant in OA No. 430/2002 has filed this CCP No. 81/2004 for non-compliance of the direction given XM on 24th June, 2004 in the aforesaid OA. It is seen from the judgment that the Tribunal has given the direction on 24th June, 2004 and no time is given to implement the direction. Normally if no time frame is a considered to be granted for the implementation of the direction. In this case the six maths are not yet over. Hence, the CCP is premature and is liable to be dismissed. Accordingly, the CCP

ismissed as premature.

(A.S. Sanghvi)

(M.P. Singh)

TRUE COPY

Court Officer, 15/10 Central Administrative Tribunal Iabalrun Bench Jabalpur. Sma. S. Menon, Adv. July Sma. S. Menon, Adv. July Smiles Smiles Single S